

Haryana Forest Department
Office of Conservator of Forest, South Circle,
Forest Complex , Near Court, Gurugram, Tel. 0124-2320981
Email: cf.gurgaon@gmail.com

No.: 1041

Dated: 22-09-2020

To,

P.C.C.F (HoFF),
Haryana, Panchkula.

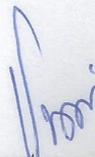
Subject: O.A. No. 1013/2019 titled as " Ram Avtar Yadav V/s Union of India & Ors.

In the matter of Ram Avtar Yadav V/s Union of India in OA no 1013 of 2019 the Hon'ble National Green Tribunal vide its order dated 13.05.2020 has directed as under:-

"4. In view of above, it is necessary to ensure that no non-forest activity is allowed in the forest area without following the due process of law. A further compliance report may be filed by the PCCF (HoFF), Haryana before the next date by e-mail at judicial-ngt@gov.in"

Accordingly, Divisional Forest Officer, Gurugram had submitted its report to your good office vide letter No. 534 dated 21.09.2020. Some improvisation had been suggested which has been incorporated in the status report. The same may kindly be filed by email at judicial-ngt@gov.in, in compliance of the order of Hon'ble Green Tribunal.

Enclosure: as above


Conservator of Forests,
South Circle, Gurugram.

**Submission of Compliance report of OA No.1013/2019 Titled
as Ramvtar Yadav V/s Union of India**

The Original Application No. 1013 of 2019 (IA 688/2019) has been filed by applicant Sh. Ram Avtar Yadav before the National Green Tribunal. That Hon'ble NGT on dated 13.05.2020 has passed an order which is as under :-

“4.In view of above, it is necessary to ensure that no non-forest activity is allowed in the forest area without following the due process of law. A further compliance report may be filed by the PCCF (HoFF) Haryana before the next date by e-mail at judicial-ngt@gov.in”

1. That Forest department has acted as per the provision of IFA 1927 by registering a Forest Offence Report (FOR) vide No.0498 dated 04.11.2019 and by issuing a notice to concerned field officials of CISF.
2. As per the direction given by NGT Principal Bench, New Delhi vide order dated 13.05.2020, the Hon'ble Tribunal has sought further compliance report before the next date 25.09.2020. Accordingly a notice was issued to Dy. Commandant Central Industrial Security Force unit DMR New Delhi vide Letter no. 419-G dated 23.06.2020. (Annexure-I)

Where by it was asked to appraise this office if any development work is being planned in the land concerned and also inform whether the requisite permission under the various applicable provisions under Aravalli Notification 07.05.1992, Punjab Land Preservation Act 1900 and FCA Act 1980 have been applied to the concerned authority.

In response to the above letter the concerned department vide their letter No.13180 dated 16.07.2020 has informed this office that no non-

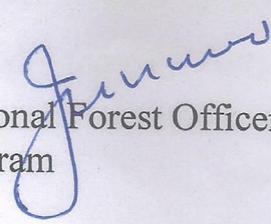
forest activity is being carried out by CISF over the land in question. The copy of the said reply is attached as **(Annexure-II)**.

Divisional Forest Officer, Gurugram inspected the land in question on 16-07-2020 with concerned Range forest officer and no-non forest activity has been found on the site. Further this office has issued direction to Range Forest Officer, Sohna to regularly inspect the area and to ensure that no non-forestry activity is being carried out in the land in question.

A further compliance report is hereby submitted. The directions passed by Hon'ble NGT, will be complied with sincerely.



**Conservator of Forests
South Circle, Gurugram**



**Divisional Forest Officer,
Gurugram**

From,
Divisional Forest Officer,
Gurugram

To,
Deputy Commandant,
CISF Unit, DMR, New Delhi.

No. 419-G

Dated 23-06-2020

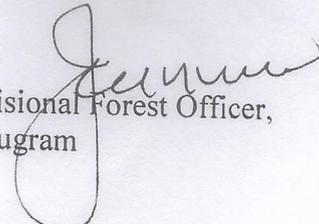
Sub. Submission of factual report in OA No. 1013 of 2019 (IA No. 688/2019) Ram Avtar Yadav V/s Union of India & Ors.

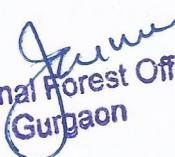
In reference to subject as cited above Hon'ble NGT in OA No. 1013 of 2019 (IA No. 688/2019) in matter of Ram Avtar Yadav V/s Union of India and Ors. on dated 13-05-2020 has ordered as under :-

In view of above, it is necessary to ensure that no non-forest activity is allowed in the forest area without following the due process of law. A further compliance report may be filed by the PCCF(HoFF) Haryana before the next date by e-mail at judicial-ngt@gov.in

The next date of hearing in the matter is 25-09-2020 before which a status report of the land in question has to be filed before the Hon'ble National Green Tribunal, New Delhi.

You are therefore requested to appraise this office if any development work is being planned in the land concerned and also inform whether requisite permission under the various applicable provisions under Aravalli Notification 07-05-1992, Punjab Land Preservation Act 1900 and FCA Act 1980 have been applied to the concerned authority. Kindly treat it as urgent.


Divisional Forest Officer,
Gurugram

Attest

Divisional Forest Officer
Gurugram

Annexure-II

उप महानिरीक्षक का कार्यालय
केन्द्रीय औद्योगिक सुरक्षा बल
गृह मंत्रालय

कें.औ.सु.व. इकाई डीएमआरसी
शास्त्री पार्क, दिल्ली-53
दिनांक 16/07/2020

ई-42099 / डीएमआरसी / सम्पदा / Gurugram / Land/2020 / 13180

To

The Divisional Forest Officer
Gurugram, Haryana

Sub: OA No. 1013 of 2019 (IA No. 688/2019) filed by Ram Avtar Yadav V/s Union of India & Ors before the Hon,ble NGT New Delhi against non-forest activities on 260 acres of land at Mandawar, Gurugram (Haryana).

Kindly refer to DFO Gurugram office letter No. 419-G dated 23.06.2020 and Director General/CISF New Delhi office letter no. C-11020(3)/38/19/19/Land-DMRC/CC/Works/731 dated 06.07.2020 on the subject cited above.

02. In this regard, it is intimated that no non - forest activity is being carried out by CISF over the land in question. All directions of Hon'ble NGT will be adhered to by CISF.

[Signature]
16/7/2020
Sr. Commandant
For Dy. Inspector General
CISF Unit DMRC Delhi

[Signature]
Divisional Forest Officer
Gurgaon

Copy to:-

- 1. The AIG/Works, FHQrs, CGO Complex, New Delhi; For kind information please

11 copies
21/8/20